

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.266/2002 in OA No.2453/2002

NEW DELHI, this 12<sup>th</sup> day of November, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri M.P. Singh, Member (A)

V.V. Krisha Sarma, .....Applicant  
(Applicant in person)

versus

Union of India & Ors. .... Respondents

ORDER(in circulation)

Shri M.P. Singh

Review application is filed by the applicant for review of the oral order dated 20.9.2002 by which OA No.2453/2002 was dismissed being devoid of any merit.

2. Though the applicant has taken several grounds for review of the OA and decide the same on merits, we stick to the stand already taken by us in the order dated 20.9.2002 in OA No.2453/2002, we are of the considered opinion that the various other grounds taken by the review applicant are not germane for deciding the RA.

3. That apart, it would be relevant to mention here that the scope of review is very limited. The Tribunal has no inherent power to review its judgement. It can do so only when the RA comes within the four corners of Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC which inter alia provides for review (i) if there is discovery of new and important matter or evidence which, after exercise of due diligence, was not within the knowledge of the applicant, or could not be produced by him at the time when the order was made, or (ii) on account of some mistake or



error apparent on the face of the record or (iii) for any other analogous reason. We find no such ingredient is available in the present RA. In view of this position also the RA needs to be rejected and we do so accordingly. No costs.



(M.P. Singh)  
Member (A)



(V.S. Aggarwal)  
Chairman

/ravi/